

ITEM NO.24

COURT NO.1

SECTION XI

**S U P R E M E C O U R T O F I N D I A**  
**RECORD OF PROCEEDINGS**

**SPECIAL LEAVE PETITION (CIVIL) Diary No.1121/2023**

(Arising out of impugned final judgment and order dated 27-12-2022 in PIL No.878/2022 passed by the High Court of Judicature at Allahabad, Lucknow Bench)

ALL INDIA COUNCIL OF MAYORS

Petitioner(s)

VERSUS

STATE ELECTION COMMISSION OF UTTAR PRADESH & ORS. Respondent(s)

(With I.R. and IA No.9581/2023-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT and IA No.9582/2023-EXEMPTION FROM FILING O.T. and IA No.9580/2023-PERMISSION TO FILE SLP and IA No.9584/2023-APPROPRIATE ORDERS/DIRECTIONS)

Date : 27-01-2023 This petition was called on for hearing today.

CORAM :

HON'BLE THE CHIEF JUSTICE  
HON'BLE MR. JUSTICE DIPANKAR DATTA

For Petitioner(s) Mr. Shyam Divan, Sr. Adv.  
Mr. Dinesh K. Garg, Adv.  
Mr. Abhishek Garg, Adv.  
Mr. Dhananjay Garg, AOR  
Mr. Ishaan Tiwari, Adv.

For Respondent(s) Mr. Rahul Yadav, Adv.  
Mr. V. Elanchezhiyan, AOR  
Mr. Rashid N Azam, Adv.  
Mr. Rinny Abraham, Adv.  
Mr. Shafik Ahmed, Adv.

M/s. Shakil Ahmad Syed, AOR

Ms. Qurratulain, AOR

Mr. Aviral Kashyap, AOR

Mr. Anjani Kumar Mishra, AOR

Mr. Shiv Kumar Tripathi, Adv.

Mrs. Hardeep Mishra, Adv.

Mr. Rajesh Kumar, Adv.

Ms. Vimal Sinha, Adv.

Mr. Priyam Kaushik, Adv.

Ms. Gitanjali Tripathy, Adv.

**UPON hearing the counsel the Court made the following  
O R D E R**

- 1 Mr Shyam Divan, senior counsel appearing on behalf of the petitioners states that the petitioners would file an application for intervention in SLP (C) No 128 of 2023 [***State of Uttar Pradesh vs Vaibhav Pandey and Another***], in which an interim order has been passed on 4 January 2023.
- 2 List the Special Leave Petition on 27 February 2023.

**(CHETAN KUMAR)**  
A.R. -cum-P.S.

**(SAROJ KUMARI GAUR)**  
Assistant Registrar